

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.14/98

Tuesday, this the 6th day of January, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

PK Cheeru,
Junior Stenographer,
Directorate of Cashew Nut Development,
Ministry of Agriculture,
Department of Agriculture and
Co-operation,
Karipatta Cross Road,
Cochin-16.

- Applicant

By Advocate Mr K Ramakumar

Vs

1. Director,
Directorate of Cashew Nut
Development, Ministry of
Agriculture,
Department of Agriculture and
Co-operation,
Karimpatta Cross Road,
Cochin-16.

2. Secretary to Government of India,
Ministry of Agriculture,
Department of Agriculture
and Co-operation,
Krishi Bhavan,
New Delhi-1.

- Respondents

By Advocate Mr James Kurian, ACGSC

The application having been heard on 6.1.98 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant has been working as a Junior Steno-
grapher since 1969 in the office of the first respondent.

According to Recruitment Rules, prior to its amendment on 22.8.1984, the post of Junior Stenographer was not in the Feeder category, but after amendment the post of Junior Stenographer has also made as Feeder category to the post of Technical Assistant. The applicant's apprehension is that inspite of her eligibility according to the amended Recruitment Rules, her case is not likely to be considered and therefore she has filed this application praying for the following reliefs:

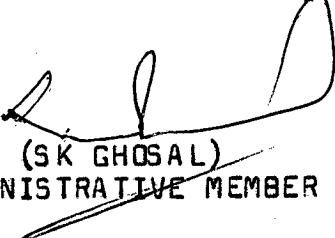
- "(i) Direct the respondents to immediately promote the applicant as 'Technical Assistant' in the vacancy that has arisen on 1.11.1997 under the first respondent; and
- (ii) To declare that the applicant is entitled to be promoted as Technical Assistant in accordance with the recruitment rules 1968 as amended in 1984 and denial of the same to the applicant is violative of her fundamental rights guaranteed under Articles 14, 16 and 21 of the Constitution of India."

2. When the application came up for hearing, learned counsel for respondents states that there is no basis for the apprehension in the mind of the applicant that the respondents would ignore the provisions of the statutory Recruitment Rules and make promotions against that. He assures that recruitment to the post which fallen vacant would be made in accordance with the recruitment rules.

3. In view of the above submission of the learned counsel for respondents, learned counsel for applicant states that the application may now be closed.

4. Taking note of the submissions made by the learned counsel on either side, the application is closed. No costs.

Dated, the 6th January, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

trs/71